

**Central Administrative Tribunal  
Principal Bench**

**OA No.2885/2012**

New Delhi this the 17<sup>th</sup> day of August, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

Mahabir Prasad Sharma,  
S/o Late Shri Raghbir Prasad Sharma,  
R/o B-68, Baba Colony, Burari,  
Delhi.

( None )

...applicant

**Versus**

Union of India, through

1. The Secretary,  
Ministry of Telecommunication & IT Deptt.,  
20, Ashoka Road,  
New Delhi-110001.
2. The General Manager (East),  
Mahanagar Telephone Nigam Limited,  
M.T.N.L. Bhawan,  
J.L. Nehru Marg, Minto Road,  
New Delhi-110002.

...respondents

(By Advocate : Ms. Rachna Joshi Issar )

**ORDER (ORAL)**

**Justice M.S. Sullar, Member (J) :**

The applicant, Shri Mahabir Prasad Sharma, filed the instant Original Application (OA), as back as on 30.08.2012, challenging the impugned order dated 17.11.2011 (Annexure-A/1), being illegal,

arbitrary and without jurisdiction, invoking the provisions of Section 19 of the Administrative Tribunals Act, 1985.

2. The respondents refuted the claim of the applicant and filed the reply stoutly denying all the allegations and grounds contained in the OA and prayed for its dismissal.

3. As is evident from the record, the OA was repeatedly adjourned on one pretext or the other. Ultimately, the case was slated for today for arguments. Today again, as nobody is appearing on behalf of the applicant, despite repeated calls, to argue this old matter, so we have no option but to dismiss the instant OA in default.

4. Therefore, the OA is, hereby, dismissed in default on account of non prosecution.

**( V.N. Gaur )**  
**Member (A)**

**( Justice M.S. Sullar )**  
**Member (J)**

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